

BY E-MAIL/SPECIAL MESSENGER

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-83/94/2610/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Geeta Baishya Changkakati
Principal Judge, Family Court
Dhubri, Assam.

Dated Guwahati, the 13th May, 2019.

Sub:- Earned Leave along with station leave permission.

Ref:- Memo No. XII-3/2018/184/E dtd. 08.05.2019.

Madam,

With reference to the above, I am directed to inform you that your prayer for Earned Leave for 5(five) days w.e.f. 03.06.2019 to 07.06.2019 (prefixing 02.06.2019 being Sunday and suffixing 08.06.2019 & 09.06.2019 being 2nd Saturday & Sunday) along with station leave permission, with your official vehicle, at your own cost, w.e.f. the evening of 01.06.2019 till the morning of 10.06.2019, has been granted /rejected.

Further, you are requested to hand over charge of your court and office to the Counsellor, Family Court, Dhubri, before proceeding on earned leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-83/1994/2611-2612/A, dated 13.05.19

Copy to:

1.The Principal Accountant General (A&E), Assam, Guwahati for information. A copy of duly filled in leave application in prescribed format in respect of the concerned officer is sent herewith for necessary action from your end.

✓ 2.The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

